

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 15TH DAY OF MAY 2020 / 25TH VAISAKHA, 1942

CRL.MC.NO.2614 OF 2020

(TO QUASH CRIME NO: 1694/2020 OF ADOOR POLICE STATION,
PATHANAMTHITTA DIST)

PETITIONER/ACCUSED

VISHNU, AGED 30 YEARS
S/O VISWANATHAN
ETTUPARAYIL VEEDU
KANNUKALIPPALAM, KARUVATTA
ALAPPUZHA

BY ADV.R.SUNIL KUMAR

RESPONDENTS/DE-FACTO COMPLAINANT

STATE OF KERALA, REP BY
PUBLIC PROSECUTOR
HIGH COURT OF KERALA
ERNAKULAM

BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON 15.05.2020,
THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

ASHOK MENON, J.

Cr1.MC No.2614 of 2020

Dated this the 15th day of May, 2020

O R D E R

The learned Public Prosecutor is directed to ascertain the validity and genuineness of Annexure-4 pass relied upon by the petitioner to move earth by using his vehicle.

Post on 19.5.2020.

**ASHOK MENON
JUDGE**

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APPENDIX

PETITIONERS' EXHIBITS

ANNEXURE-1:- COPY OF THE REGISTRATION CERTIFICATE

ANNEXURE-2:- COPY OF THE FIRST INFORMATION REPORT

**ANNEXURE-3:- COPY OF THE LETTER ISSUED TO GEOLOGIST BY THE
ENGINEER PWD, AMBALAPPUZHA**

ANNEXURE-4:- COPY OF THE MINERAL TRANSIT PASS

ANNEXURE-5:- COPY OF THE BILL ISSUED FROM THE WORKSHOP